

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 108

CP No. 15/Chd/Hry/2022

IN THE MATTER OF:

Anshul Textile Pvt. Ltd.

...

Appellant

Versus

ROC, NCT of Delhi & Haryana

...

Respondent

Under Section: 252(3), CA 2013

Order delivered on 19.04.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Amit Kumar Gupta, CS.

ORDER

The Authorized Representative for the petitioner has submitted that the Income Tax Department has not yet submitted its report. The learned counsel for the Income Tax Department is directed to submit a report on priority basis. Last opportunity is granted.

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, at the request of the Ld. counsel for the petitioner, this matter is adjourned to 10.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**